

connections are to be given during the 7th Plan.

(d) Yes, Sir.

[*Translation*]

Power Generated by Damodar Valley Corporation

8516. SHRI SARFARAZ AHMAD : Will the Minister of ENERGY be pleased to state :

(a) the total quantity of power being generated in various projects by Damodar Valley Corporation and the quantity of power being supplied to each State and the rate at which it is being supplied; and

(b) whether this power supply is in accordance with the agreement reached between the Damodar Valley Corporation and the States ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). The information is being collected and will be laid on the Table of the House.

[*English*]

Energy Generation from Hydrocarbons

8517. SHRI VIJAY N. PATIL : Will the Minister of ENERGY be pleased to state :

(a) whether Government are contemplating to replace generation energy by coal in favour of hydrocarbons (fuel oil/or natural gas);

(b) if so, whether the developed countries like West Germany and U.K. are still subsidising coal for power generation while India is contemplating to replace energy generation by coal; and

(c) the reaction of Government thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) to (c). The fuel used in the generation of thermal power in our country is mainly coal which is the primary energy source; other fuels such as

gas and fuel oil are also used depending on their availability, cost involved etc. It is not proposed to replace coal by hydrocarbons as a fuel for generation of electricity.

[*Translation*]

Purchase of Plot for Khadi Gramodyog Bhavan

8518. SHRIMATI VIDYAVATI CHATURVEDI : Will the Minister of INDUSTRY be pleased to refer to the reply given on 22nd March, 1988 to Unstarred Question No. 4208 regarding purchase of plot by Khadi Gramodyog Bhavan, New Delhi and state :

(a) the date on which orders were issued to conduct an enquiry against the officer involved in the purchase of plot for Khadi Gramodyog Bhavan, New Delhi;

(b) progress of the enquiry so far;

(c) the reasons for which the DDA has demanded Rs. 12.80 lakhs from the KVIC and the decision of the Commission on the demand; and

(d) whether Government have given this amount to the payee ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b). Khadi and Village Industries Commission (KVIC) had directed its Chief Vigilance Officer on 19.10.1987 to take action for initiating disciplinary proceedings against the former Manager of Khadi Gramodyog Bhavan, New Delhi, who is taking further action in the matter.

(c) DDA has demanded Rs. 12.8 lakhs as rehabilitation charges to accommodate 128 jhuggi dwellers occupying the said plot as per policy and laid down norms. KVIC has decided to pay the amount to DDA.

(d) No, Sir.

[*English*]

Contribution by Public Sector Undertakings

8519. DR. A. K. PATEL : Will the